

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 285/MP/2026 along with IA No.98/2026

Subject : Petition under Sections 79(1)(c), 79(1)(f) and 79(1)(k) of the Electricity Act, 2003 read with Regulations 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022 and Regulation 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 on account of unforeseeable and uncontrollable events.

Petitioners : Sprng Energy Private Limited (SEPL) and Ors.

Respondent : Central Transmission Utility of India Limited (CTUIL)

Date of Hearing : **29.09.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V, Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Deep Rao Palepu, Advocate, SEPL
Shri Kartikeyan Murugan, Advocate, SEPL
Ms. Pallavi Saigal, Advocate, CTUIL
Ms. Kaavya Madaan, Advocate, CTUIL

Record of Proceedings

At the outset, learned counsel for the Respondent, CTUIL, requested a three-week extension to file a reply. The learned counsel for the Petitioners also sought two weeks thereafter to file a rejoinder, along with the status of their Project. The Commission acceded to the request and granted the Respondent, CTUIL, three weeks to file its reply. The Petitioners were also permitted to file their rejoinder along with the present status of their Project within two weeks thereafter.

2. The Petition will be listed for hearing on **10.12.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)

